

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:497

ANSWERED ON:13.08.2012

EXPLOITATION OF WORKERS BY PRIVATE SECURITY AGENCIES

Singh Shri Pradeep Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the private security service companies are bluntly exploiting the workers and security guards and indulging in irregularity in the Provident Fund (PF), Employees State Insurance (ESI) of these workers and guards;

(b) if so, the number of such companies that have been found to be violating Labour and Social Security Laws during each of the last three years and the current year, State-wise; and

(c) the action taken by the Government against such erring companies?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): The general compliance of depositing the Provident Fund (PF) and Employees` State Insurance (ESI) dues by private security services/agencies covered under the Employees` Provident Funds and Miscellaneous Provisions Act, 1952 (EPF&MP Act, 1952) and Employees` State Insurance Act, 1948 (ESI Act, 1948) in respect of their workers /guards is satisfactory. However, in some cases, irregularities in remittances of PF and ESI dues have been noticed.

(b): The details regarding number of companies violating provisions of EPF&MP Act, 1952 and ESI Act, 1948 during each of the last three years and the current year, State-wise, is at Annex-1 and II.

(c): In all such cases of violation, necessary Investigations are conducted and action as provided under the EPF & MP Act, 1952 and ESI Act, 1948 are taken.